

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.49/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2017


NAME OF THE PARTIES: Dr. Dipti Patankar & Anr.

V/s.

M/s. Joy Hospital Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Sr Adv Kevic Settled i/b Adv H. Selgooker	for the R1-3	
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Yash R Shah

for R4 R5



Dr. Dipti Patankar (P.T.)

ORDER

C.P. No. 49/241-242/NCLT/MB/MAH/2016

1. The Learned Petitioner in person is present.
2. The Learned Representative of the Respondents are present.
3. The Learned Petitioner stated that the Counsel who was representing the matter has withdrawn himself from the Proceedings, seeking time to engage new Learned Representative to represent the matter.
4. From the side of the Respondent the offer which has been made earlier, has been again pressed and pleaded. He has stated that on number of occasions in the past the "Settlement" was discussed and thereupon this was incorporated vide the offer and letter dated 06.09.2017 which has so far not been responded by the Petitioner.
5. From the side of the Petitioner because of ^{above} ~~two~~ reasons ^{seeking adjournment} Matter is adjourned to **17.11.2017 at 2.30 PM.**

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
28.09.2017

Sd/-

M.K. Shrawat
Member (Judicial)